

(c) if so, the reasons therefor;

(d) if so, whether the Government propose for development of Western Bihar and Eastern Uttar Pradesh by implementing the said scheme;

(e) if so, the time by which the work on the said scheme is likely to be started and the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Yes, Sir.

(b) The approved scheme for conversion of Chhapra-Aunrihar section into BG is being progressed. Conversion of Mau-Shahganj is not an approved work.

(c) Does not arise.

(d) and (e). Work on conversion of Chhapra-Aunrihar section is targetted for completion by 1993-94.

(f) Does not arise.

[English]

### Strength Of Crew In I.A Aircraft

5381. SHRI RAM TAHAL CH-  
OUDHARY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have pre-scribed any norms about the minimum number of crew to be accompanied with the pilot during flights of the Indian Airlines;

(b) if so, the details thereof;

(c) the number of flights taken with full strength of pilots crew and the flights taken with minimum number of pilots crew during 1990; and

(d) the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The number of crew required as per Indian Aircraft Rules, 1937 is as under:-

Boeing-737	-Two Pilots and three cabin crew
A-320	-Two Pilots and four cabin crew
A-300	-Two Pilots, and Flight Engineer and six cabin crew

(c) All flights were operated with the full strength of crew.

(d) Does not arise.

### Transfers of Officers in Railways Board

5382. SHRI BHEEM SINGH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria for transfer promotion of the officers in the Ministry of Railways;

(b) the number of officers of the rank of

Advisors, Joint Directors, Executive Directors and Directors who have not been transferred after completion of their tenure;

(c) the reasons thereof, category-wise;

(d) the number of officers not transferred after their promotions; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The transfer of officers belonging to different Group 'A' Railway Serv-

ices posted in Railway Board's office is governed by following tenure rules:-

Deputy Directors	-3 Years
Joint Directors	-4 Years
Directors/Executive	
Directors	-5 Years

The above tenure rules are normally adhered to except in a few cases where the tenure is extended in the exigencies of service. Promotion is made in terms of the extant rules.

(b) to (e). Transfer, on completion of tenure is under consideration in respect of four Executive Directors/Directors. Officers are not necessarily transferred on promotion.

[*Translation*]

#### **Closing of Halts at Saharanpur – Delhi Route**

5383. SHRI RAM SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are incurring losses on all the passenger trains on Saharanpur–Delhi route via Shamli–Shahadra railway line, if so, the reasons thereof;

(b) whether it is proposed to close down some railway stations and halts on this route;

(c) if so, the names of such stations and the time by which these are proposed to be closed;

(d) whether the Government propose to run these passenger trains in day time and the goods trains in night time ; and

(e) if so, when ?

THE MINISTER OF STATE IN THE

MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No specific study to ascertain profitability of passenger trains alone on Shamli-Shahdara section has been conducted.

(b) Yes, Sir.

(c) There is proposal to close Nusratabad Kharkhari, Ahera, Baoli, Bhudpur, Khandrawali, Gujran Balwa, Silawar, Sona Arjunpur and Bhankla on this, route, However, no time limit for their closure has been fixed.

(d) No, Sir.

(e) Does not arise.

[*English*]

#### **Air Agreement with Pakistan**

5384. SHRI GOPI NATH GAJAPATHI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any bilateral agreement has been signed between India and Pakistan for operation of air services between both the countries; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA ): (a) and (b). Yes, Sir . Bilateral Air Services Agreement between India and Pakistan was signed on 16th July, 1976. Air talks were held recently between the two countries from 10th to 13th June, 1991 only to review the capacity provided on various routes between the two countries.

[*Translation*]

#### **Power supply to Andhra Pradesh**

5385. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state: